

Business of the House

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): With your permission Sir, I rise to announce that Government Business during the week commencing Monday, the 4th of August, 2025, will inter-alia consist of:-

1. Consideration of any items of Government Business carried over from today's order paper :- [it contains - (i) Further consideration and passing of the Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024; (ii) Consideration and passing of the Merchant Shipping Bill, 2024; and (iii) Consideration and passing of the Indian Ports Bill, 2025].

2. Consideration and passing of the following Bills:-

(i) The National Sports Governance Bill, 2025; and

(ii) The National Anti-Doping (Amendment) Bill, 2025

3. Statutory Resolution seeking disapproval of the Manipur Goods and Services Tax (Amendment) Ordinance, 2025 (No. 1 of 2025) promulgated by the President of India on the 9th of June, 2025 and consideration and passing of the Manipur Goods and Services Tax (Amendment) Bill, 2025.

4. Discussion and voting on Demands for Grants (Manipur) for the year 2025-26 and introduction, consideration and passing of the related Appropriation Bill, *after presentation of concerned Demands for Grants.*

माननीय सभापति : माननीय सदस्यगण, हम आपको कई बार बता चुके हैं, आप ऐसे तख्तियां लेकर नहीं आ सकते हैं। इस सभा की गरिमा और मर्यादा को ध्यान में रखते हुए कृपया आप ऐसे तख्तियाँ लेकर वेल में न आएँ। यह हम आपसे बहुत बार कह चुके हैं।

? (व्यवधान)

HON. CHAIRPERSON: I have requested you several times not to bring placards in the House like this.

? (*Interruptions*)

HON. CHAIRPERSON: In spite of repeated requests, you are not listening. You are not cooperating.

? (*Interruptions*)

HON. CHAIRPERSON: We have lost a lot of precious time during the last two weeks.

? (*Interruptions*)

14.06 hrs

MATTERS UNDER RULE 377

माननीय सभापति : माननीय सदस्यगण, जिन माननीय सदस्यों को आज नियम 377 के अधीन मामलों को उठाने की अनुमति प्रदान की गई है, वे अपने मामले के अनुमोदित पाठ को तुरंत व्यक्तिगत रूप से सभा पटल पर रख दें।